

DD No. 112A/2020  
PS Kalyanpuri  
State vs. Ratan Kumar @ Kanahiya

02.02.2021

Ld. PO is on leave today.

Present:- Ld. APP for the State.

None for applicant.

Status report be called from IO/ SHO PS concerned for  
04.02.2021.

  
(Arvind Dev)  
Reliever MM, (East)  
KKD Court  
Delhi/02.02.2021

State vs. Irshad @ Pappu  
FIR No. 0078/2021  
PS Krishna Nagar

02.02.2021

Ld. PO is on leave today.

Present:- Ld. APP for the State.

Proxy Counsel for the accused.

At request, put up for order on 04.02.2021.



(Arvind Dev)  
Reliever MM, (East)  
KKD Court  
Delhi/02.02.2021

FIR No. 02268/21  
U/s 379 IPC  
PS Krishna Nagar  
**02.02.2021**

**Ld. PO is on leave today.**

Present:- Ld. APP for the State.  
None for applicant.

The present application for release of vehicle bearing No. **DL-13SH-6327**, on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Satendra Singh wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

  
(Arvind Dev)  
Reliever MM, (East)  
KKD Court  
Delhi/02.02.2021

FIR No. 022254/20

U/s 379/411 IPC

PS PIA

**02.02.2021**

**Ld. PO is on leave today.**

Present:- Ld. APP for the State.

None for applicant.

The present application for release of vehicle (scooty) bearing No. **DL 6SBB7650**, on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Rajesh Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Arvind Dev)  
Reliever MM, (East)  
KKD Court  
Delhi/02.02.2021

e.FIR No. 024481/20  
PS Krishna Nagar  
State vs. Nasir  
U/s 379 IPC

02.02.2021

Ld. PO is on leave today.

Present:- Ld. APP for the State.

Ld. Counsel for the applicant.

Application perused.

Ld. Counsel submitted that he wants to withdraw the present bail application.

The present application accordingly stands disposed off as withdrawn.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Arvind Dev)

Reliever MM, (East)

KKD Court

Delhi/02.02.2021

FIR No. 32/21  
U/s 420 IPC  
State vs. Shadab  
PS Krishna Nagar

02.02.2021

Ld. PO is on leave today.

Present:- Ld. APP for the State.  
Applicant in person.

The present application for release of vehicle bearing No. UP-14 DQ 1294, on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Ranjeet Singh wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

  
(Arvind Dev)  
Reliever MM, (East)  
KKD Court  
Delhi/02.02.2021

Copy Received  
21/2/21